

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL      ALLAHABAD BENCH  
ALLAHABAD.

Dated : This the 12th day of December 2002.

Original Application no. 129 of 2001.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman.

Bhaiya Lal, S/o R Prasad,  
R/o Vill Uchasiya Post Fatehganj,  
Distt. Bareilly.

... Applicant

By Adv : Sri R Verma

Versus

1. Union of India through General Manager,  
Northern Railway,  
New Delhi.
2. Divisional Railway Manager, N. Rly.,  
Moradabad.
3. P.W.I. Roja Junction, Roja Northern Railway.

... Respondents.

By Adv : Sri A.K. Gaur

ORDER

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

By this OA, filed under section 19 of the A.T. Act, 1985, the applicant has prayed for a direction to respondents to enter the name of the applicant in <sup>value</sup> Casual Labour Register.

2. The claim of the applicant is based on the fact that he worked for 110 days between 23.6.1978 to 14.3.1979. This O.A. has been filed on 5.1.2001 i.e. after 22 years from the <sup>date on which</sup> cause of action <sup>arose</sup>. The legal position, that the OA cannot be entertained on ~~the ground of delay~~ is well settled, in view of the Full Bench of Principal Bench of this Tribunal in

2.

Mahaveer & Ors Vs. Union of India & Ors, 2000 (3) ATJ 1.

The view taken by the Full Bench has been confirmed by the  
Larger Bench of Hon'ble Delhi High Court.

3. In the circumstances, the applicant is not entitled  
for any relief. The O.A. is dismissed accordingly.

4. There shall be no order as to costs.



Vice-Chairman

/pc/